

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2463/2019

(Arising out of impugned final judgment and order dated 22-12-2016 in CRA No. 2754/2014 passed by the High Court Of Judicature At Allahabad)

RAM MURTI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and IA No.14635/2019-EXEMPTION FROM FILING O.T.)

Date : 08-04-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Jetendra Singh, Adv.
For Ms. Manju Jetley, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Counsel for the petitioners prays for time
to file additional document.

As prayed, list the matter after three
weeks.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

